injuring a large number of them including the Magistrate on. duty and the Superintendent of Police. The mob was armed with weapons such as daos, spades, etc. Finding themselves vastly outnumbered and in imminent danger of their life the police opened fire in, selfdefence and to disperse the crowd. Sixteen persons in the crowd were injured of whom seven received bullet injuries. Eight of these persons were admitted in the Civil Hospital at Imphal and the condition of 3 was reported to be serious. One of these unfortunately died on the 19th April. The police have arrested 90 persons including the member of the Territorial Council and cases have been registered which are under investigation.

MR. CHAIRMAN: Question hour is over.

WRITTEN ANSWERS TO QUESTIONS

"FINANCE MINISTER'S MEETING WITH RE-PRESENTATIVES OF POWERS HELPING INDIA

*204. DIWAN CHAMAN LALL: Will the Minister of FINANCE be pleased to state whether he proposes to attend a meeting of the Representatives of the Powers desirous of helping India financially; and if so, when the meeting will take place?

DEPUTY MINISTER OF FIN THE ANCE (SHRIMATI TARKESHWAKI SINHA): No, Sir. A meeting of the representatives of the countries had already taken place in Washington last meeting had been ad will be iourned and reconvened in Washington on 31st May.

बान विवस पर इतामों का दिया जाना

*२१५. श्री ए० सो० गिल्बर्ट : नपा शिक्षा मंत्री यह बताने की कृपा करेंगे कि नवम्बर, १६६० में बाल-दिवस के मवसर पर जो इनाम घोषित किये गये थे क्या वे दे दिये गये हैं: यदि हां, तो वे कब दिये गये ग्रीर यदि वे नहीं दिये गये हैं तो देर के क्या कारण 育?

t [Disbursement of Prizes CHILDREN'S DAY

*215. SHRI A. C. GILBERT: Will the Minister of EDUCATION be pleased to state whether the prizes announced on the occasion of the Children's Day in November, 1960 have been disbursed; if so, when they were disbursed and if they have not been disbursed, what are the reasons for the delay?]

शिक्षा मंत्री (डा० काल लाल श्रोमाली): एक विवरंग सभा पटल पर रख दिया गया है।

विवरम

छठी बाल साहित्य प्रतियोगिता में जो लेखक पुरस्कार पाने के पात्र समझे गये उन के लिये १४ नवम्बर, १६६० को पांच-पांच सौ रुपये के इक्कीस पूरस्कारों की धीर एक-एक हजार रुपये के चार पुरस्कारों की घोषणा की गई।

५०० रुपये के एक पुरस्कार में दो लेखकों का हिस्सा है। इसके अलावा पांचवीं प्रतियोगिता में पुरस्कार पाने के पात्र लेखकों के लिए पाच-पांच सौ रूपये के ५ अतिरिक्त पुरस्कारों की भी घोषणा की गई।

पुरस्कार पाने वाले २३ गैर-सरकारी व्यक्तियों को पुरस्कार राशि अप्रैल, १६६१ में दी गई। पुरस्कार पाने वाले एक ग्रैर सरकारी व्यक्ति ने यह लिखा है कि जब तक राज्य सरकार द्वारा श्रायोजित किसी सार्व-जनिक समारोह में उन्हें पुरस्कार प्रदान न किया जाएगा तब तक वे पुरस्कार की राधि स्वीकार नहीं करेंगे। चंकि ोजना के अजीन ऐसे सार्वजनिक समारोह की कोई व्यवस्था नहीं है इसलिये उनसे प्रार्थना की गई है कि वे पुरस्कार-राशि डाक द्वारा स्वीकार

जहां तक पुरस्कार पाने वाले अन्य सात लेखकों का संबंध है वे राज्य सरकार के

^{†[]} English translation.

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भविकरो हैं। इनको पुरस्कार-राशि जल्ही चुकाने के िये केन्द्रीय राजस्य महालेखाकार ग्रीर संबंधित राज्य सरकारी को फरवरी, १६६१ के पहले सन्ताह में आवश्यक मंजी देदी गई है। इस सम्बन्ध में आये की का बाई राज्य सरकारों पर निर्मेर है।

Written Answers

t[THE MINISTER OF EDUCATION (DR. K. L. SHRIMALI): A statement is laid on the Table of the House.

STATEMENT

On 14th November, 1960 twenty-one prizes of Rs. 500 each and four prizes oif Rs. 1,000 each were announced for prize-winning authors of VI Prize Competition for Children's Literature. One prize of Rs. 500 is shared by two authors. In addition to this, five additional prizes of Rs. 500 each for the prizewinning authors of V Competition were also announced

Payment of prize money to twenty-three non-official prize winners was disbursed in the month of April, 1961. One non-official prize winner has refused to accept the prize money unless it is awarded to him in a public function organised by State Government. Since there is no provision for sach public functions under the scheme, he has been requested to accept the prize money by post.

As regards remaining seven prize winne^ who are State Government officials necessary sanction was issued in the first week of February 1961 to the Accountant General, Central Revenues and respective State Governments to arrange early payment of prize money to the authors. Further action in this respect rests with ihe State Governments.]

SCRAP ASSOCIATION'S REPRESENT* HON

*225. SHRI JAI NARAIN VYAS: Wili the Minister of STEEL, MINES AND FUEL be pleased to state:

t[] English translation.

- (a) whether it has been repeatedly represented by the Scrap Association that the allocation payable to Mysore Iron and Steel Works has crippled the export of No. 2, 2a and 3 Bundles as available from the export performance of bundle grades for the years 1957 to 1960;
- (b) whether it lias also been represented that unless the burden of allocation is remo\'ed, the scope for maximum utilisation of No. 2, 2a and 'A Bundles is not encouraging for 1961, and
- (c) what steps, if any, Governmen have taken to ensure the export utilisation of the estimated 2J lakh tons of No. 2, 2a and 3 Bundles scrap arising during 1961?

THE MINISTER OF STEEL, MINIS AND FUEL (SARDAR SWARAN SINGH): (a) and (b) Yes, «Sir.

(c) 2, 2a and 3 sheet cuttings are allowed export without any restriction. As an incentive to exports, sheet cuttings of No. 1 quality are allowed export to the extent af 10 per cent, subject to production of no objection certificate from furnace owners. Barter deals involving export of scrap are also allowed.

CONSTITUTION OF A COMMITTEE ON FERROUS SCRAP

- •226. SHRI JAI NARAIN VYAS: Will the Minister of STEEL, MINES AND FUEL be pleased to state:
- (a) whether a Committee on ferrous scrap has been constituted by Govemment;
- (b) if not, what is the reason for delay in the constitution of the Com mittee;
- (c) whether the terms of reference and the personnel of the Committee have since been finalised; and
- (d) whether the suggestions of the Scrap Association in this regard have received Government's consideration?